

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1330 of 2022

IN THE MATTER OF:

Divya Arora

...Appellant

Versus

Puma Realtors & Ors.

...Respondents

Present:

For Appellant: Mr. Pratik Malik, Mr. Priyam Kamra, Advocates

For Respondent: Mr. Adhish Sharha, Mr. Nitin Paney, Advocates for R-1 and , SRA
Mr. Kushank Sindhu, Ms. Gazal Ghai, Mr. Anmol Singh, Advocates for ERP

ORDER

15.12.2022: This Appeal has been filed against the Order dated 07.09.2022 by which Order, I.A. No. 5481 of 2021 filed by the Appellant was rejected.

2. When the case was taken before this Tribunal on 07.11.2022, Learned Counsel for the Respondent No. 1 and 2 submits that they are entering into negotiation with the Appellant.

3. An I.A. No. 4799 of 2022 has been filed by the Appellant whereas the Appellant submits that Settlement has been entered into between the parties under which the Appellant has agreed to provide the plot and flat. Learned Counsel for the Appellant submits that in view of the aforesaid, the Appellant be permitted to withdraw the Appeal. Settlement Agreement dated 09.12.2022 is filed along with Application for settlement which is taken on record.

In view of the above, we permit the Appellant to withdraw this Appeal taking settlement on record. Appeal dismissed as withdrawn.

[Justice Ashok Bhushan]
Chairperson

[Mr. Kanthi Narahari]
Member (Technical)

[Mr. Barun Mitra]
Member (Technical)

Basant/nn